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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

Regn. No. RA 17/1993 in
OA 372/1987

Date of decision: 22.01.1993.

Ms. Jasbir Kaur

...Original applicant/respondent
in the RA.

Versus

Union of India & Others

...Original respondents/petitioner
in the RA

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice-Chairman(J).

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. To be referred to the Reporters or not? No

JUDGEMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

This RA has been filed by the original respondents in
finally OA 372/1987 which was disposed of by judgment dated 23.10.1992.

In OA 372/1987 the original applicant had prayed for quashing
the impugned order dated 17.11.1986 issued by the Railway
Board, for directing the respondents to regularise her services
and for restraining them from terminating her services as
Typist (English) in the Northern Railway. She had been engaged
as temporary Typist with effect from 18.12.1980 and had
continued as such till the filing of the main application in 1987.

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On 27.3.1987 the Tribunal passed an interim order restraining the respondents from terminating her services. In the judgment dated 20.07.1990 the application was partly allowed with the direction that in case the respondents need the services of casual typist in other offices in Delhi or elsewhere, they shall consider engaging the applicants in preference to outsiders.

2. The original applicant filed RA 96/90 in OA 372/1987 which was disposed of by judgment dated 23.10.1992. In the grounds to the said RA, it had been stated that there were some errors apparent on the face of the records warranting a review of the judgment. On careful consideration it was felt necessary that in the interest of justice the matter should be reheard and the interim order restraining the respondents from disengaging the applicant was passed. After going through the records of the case and hearing the learned counsel of both parties, RA 96/1990 was disposed of directing the respondents to regularise the services of the applicant as English Typist and give her all the benefits of a regular employee. The regularisation was to be on the basis

of service records in the absence of which it would be presumed that her work and conduct had been upto the mark.

3. We have gone through the grounds raised in RA 17/1993 filed by the original respondents. We see no good ground for reviewing our judgment dated 23.10.92. We also do not see any error of law apparent on the face of the judgment. The petitioner has also not brought out any fresh facts warranting ^a review of the judgment. The RA is accordingly dismissed.

B.N. Dholiyal

(B.N. DHOUDIYAL)
MEMBER (A)
22.01.1993

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(P.K. KARTHA)
VICE CHAIRMAN (J)
22.01.1993

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